

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14525/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in WC No. 43422/2018 passed by the High Court of Judicature at Allahabad)

AJAY KUMAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 118214/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 118631/2022 - EXEMPTION FROM FILING O.T.

IA No. 118215/2022 - EXEMPTION FROM FILING O.T.

IA No. 118630/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Pradeep Kumar Yadav, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Ashwani Garg, Adv.
Mr. Keshav Choudhary, Adv.
Mr. Aryan P Nanda, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

Mr. Vikramjit Banerjee, ASG
Mr. Devesh Pratap Singh, AOR
Mr. Kaushtub Anshuraj, Adv.
Mr. Anshuman Nayak, Adv.
Mr. Rahul Kulhare, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list the matter after two weeks.

(ANITA MALHOTRA)
AR-CUM-PS

(ANJU KAPOOR)
COURT MASTER